

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 414
IB/567/ND/2021

IN THE MATTER OF:

Climax Enterprises Pvt Ltd	...	Applicant
Versus		
Super Aays Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 06.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ranjit Kumar, Proxy Counsel
For the Respondent : Mr. Deepak Tyagi, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through VC. Ld. Counsel for the Applicant submitted that the arguing Counsel is not available and seeks short adjournment. As a last and final opportunity is granted to the Applicant to put forth their arguments on the next date of hearing, failing which, further steps follow. List this matter on **05.06.2024.**

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)